

CASE NO.:
Transfer Petition (civil) 698 of 2007

PETITIONER:
UNION OF INDIA

RESPONDENT:
RASIKLAL MARDIA & ORS

DATE OF JUDGMENT: 15/04/2008

BENCH:
CJI K.G. BALAKRISHNAN & R.V. RAVEENDRAN

JUDGMENT:
JUDGMENT
O R D E R

TRANSFER PETITION (CIVIL) NO.698 OF 2007
WITH
T.P.(C)NO.776/2007
AND WITH T.P.(C)NO.777/2007

T.P.(C)No.698/2007:

Learned counsel appearing on behalf of respondent no.1 and respondent nos.4 to 8 have no objection for transfer of this petition.

The transfer petition is accordingly allowed and the W.P. bearing No.21139 of 2006 entitled Rasik Lal Mardia Vs. Union of India & Anr. on the file of the Gujarat High Court is transferred to this Court.

T.P.(C)No.776/2007:

Learned counsel appearing on behalf of respondents have no objection for transfer of this petition.

The transfer petition is accordingly allowed and the Civil Writ Petition No .7043 of 2007 entitled Sohan Pal Sharma Vs. Union of India & Ors. on the file of the High Court of Judicature at Allahabad is transferred to this Court.

T.P.(C)No.777/2007:

Learned counsel appearing on behalf of respondents have no objection for transfer of this petition.

The transfer petition is accordingly allowed and the Civil Misc.Writ Petition No.446233 of 2007 entitled Baljeet Singh Vs. Union of India & Ors. on the file of the High Court of Judicature at Allahabad is transferred to this Court.

The records of all the three petitions ordered to be transferred may be called for from the respective High Courts.

Let the matters be listed on 19th August, 2008.